

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

**APPEAL NO. 104 OF 2016 &
IA NOS. 249, 250 & 251 OF 2016**

Dated: 21st October, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

In the matter of :

Gail Gas Ltd. Appellant(s)

Vs.

Petroleum & Natural Gas Regulatory Board & Anr. Respondent(s)

Counsel for the Appellant(s) : Mr. Ramji Srinivasan, Sr. Adv.
Mr. Ajit Pudussery
Mr. Tushar Bhardwaj

Counsel for the Respondent(s) : Mr. Prashant Bezboruah
Ms. Aparna Vohra for R.1
Ms. Mayank Pandey
Mr. Dhruv Sood for R.2

ORDER

It is represented that pleadings are complete.

Learned counsel for the appellant states that there are some typographical errors in the rejoinder filed by him and he seeks permission to replace the same. Permission is granted to replace the rejoinder after serving copy on the other side. Written submission on preliminary issues filed by Respondent No.1 is taken on record.

List the matter for hearing on **16.12.2016.**

(B.N. Talukdar)
Technical Member (P&NG)
Ts/vg

(Justice Ranjana P. Desai)
Chairperson